

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRATIKSHA INFRACON PRIVATE LIMITED

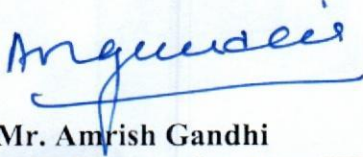
RELEVANT PARTICULARS		
1.	Name of corporate debtor	PRATIKSHA INFRACON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/07/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203GJ2008PTC054458
5.	Address of the registered office and principal office (if any) of corporate debtor	Block No. 45/402, Swaminarayan Park, Village: Nava Naroda, Ahmedabad -382345 (<i>as per MCA21 portal</i>)
6.	Insolvency commencement date in respect of corporate debtor	28.05.2020 (Order Received on 10.06.2020)
7.	Estimated date of closure of insolvency resolution process	24.11.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Amrish Gandhi IBBI/IPA-002/IP-N00670/2018-19/12036
9.	Address and e-mail of the interim resolution professional, as registered with the Board	504, Shivalik Abaise, Nr. Anandnagar Bus Stand, Opp. Shell Petrol Pump, Anand Nagar Road, Satellite, Ahmedabad-380015 Email- amrishgandhi72@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	As per Sr. No. 9
11.	Last date for submission of claims	23.06.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link- https://ibbi.gov.in/home/downloads Physical Address: N. A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Pratiksha Infracon Private Limited** dated 28.05.2020.

The creditors of **Pratiksha Infracon Private Limited** are hereby called upon to submit their claims with proof on or before date 23.06.2020 to the interim resolution professional at the address mentioned against entry No. 9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Amrish Gandhi

IBBI Registration No. - IBBI/IPA-002/IP-N00670/2018-19/12036

Date: 10.06.2020

Place: Ahmedabad